

Form A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S AGILE INTERNATIONAL LOGISTICS & SUPPLY CHAIN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S AGILE INTERNATIONAL LOGISTICS & SUPPLY CHAIN PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	01.07.2015
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U61200DL2015PTC282260
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Kh. No. 28/03/2, Plot No. 07, Samalkha Extension, New Delhi-110037 (INDIA)
6.	Insolvency Commencement date in respect of corporate debtor	20 th February, 2020 (Received by the Interim Resolution Professional on 21.02.2020)
7.	Estimated Date of closure of insolvency resolution process	18.08.2020 (180 days from the commencement of Insolvency Resolution Process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Anurag Nirbhaya RegdNo. IBB/IPA-001/IP-P00870/2017-2018/11468
9.	Address and Email of the Interim Resolution Professional as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092 (INDIA) Email:anurag@canirbhaya.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092 (INDIA) Email:cirp.agile@gmail.com
11.	Last Date of Submission of Claims	05 th March 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and	Web link: https://www.ibbi.gov.in/home/downloads
	(b)Details of authorized representatives are available at:-	N.A.

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process of M/s AGILE INTERNATIONAL LOGISTICS & SUPPLY CHAIN PRIVATE LIMITED on 20th February, 2020.

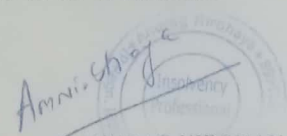
The creditors of M/S AGILE INTERNATIONAL LOGISTICS & SUPPLY CHAIN PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **05th March, 2020** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit the claims with proof in person, by post or electronics means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class]in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Date: 23.02.2020
Place : New Delhi


ANURAG NIRBHAYA
IBBI/IPA-001/IP-P00870/2017-2018/11468
Interim Resolution Professional in the matter of
Agile International Logistics & Supply Chain Private Limited